

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI

Item 21

CA 299/2022 in CP 3638/MB/2018

CORAM:

SH. KAPAL KUMAR VOHRA

JUSTICE P. N. DESHMUKH (Retd.)

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **27.06.2022**

NAME OF THE PARTIES: - **Union of India**
Vs
Infrastructure Leasing & Financial
Services Ltd & Ors

Appearance (via video-conference):

For the Applicant – CA 299 : Ms. Fereshte Sethna, Advocate

For the Respondent – CA 299 : Mr. Aditya Sikka, Advocate

Section 242(4) and 241-242 of Companies Act, 2013

ORDER

CA 299/2022

Ld. Counsels for the Applicant is present. Ld. Counsel for the Respondent is also present and waives service of Notice and seeks time to place on record Affidavit in Reply. Time is allowed. Affidavit in Reply be placed on record well before the adjourned date by duly serving copy to the other side well in advance. List this Application on Board on **22.07.2022** for further consideration and hearing.

Sd/-

Sd/-

K. K. VOHRA
Member (Technical)

JUSTICE P. N. DESHMUKH
Member (Judicial)

VEDANT